

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins) No. 1050 of 2020**

**IN THE MATTER OF:**

**Mukul Kumar, Resolution Professional of  
KST Infrastructure Ltd.**

**....Appellant**

**Vs.**

**RPS Infrastructure Ltd.**

**....Respondent**

**Present:**

**For Appellant: Mr. Rajiv K. Virmani and Mr. Anuj, Advocates.**

**For Respondent: Mr. Rakesh Kumar and Ms. Preeti Kashyap,  
Advocates.**

**ORDER**  
**(Virtual Mode)**

**13.01.2021:** Learned Counsel Mr. Rakesh Kumar appearing on behalf of the Respondent. He seeks and is granted two weeks time to file Reply Affidavit. Rejoinder, if any, may be filed within one week thereafter.

Let the matter be fixed 'For Admission (After Notice)' on  
**18<sup>th</sup> February, 2021.**

Interim Order passed earlier shall continue till the next date of hearing.

[Justice Jarat Kumar Jain]  
Member (Judicial)

[Balvinder Singh]  
Member (Technical)

*sa/kam*